

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.2/RP/2011
In Petition No. 126/MP/2011**

Sub: Review of the order dated 28.11.2011 in Petition No. 126/MP/2011-Petition for short-term open access/transmission charges of Uttar Pradesh payable by the petitioner for utilizing the transmission network of the State of Uttar Pradesh while availing inter-State Short Term Open Access through bilateral transactions.

Date of hearing : 12.4.2012

Coram : Dr. Pramod Deo, Chairperson
Shri V.S. Verma, Member

Petitioner : Noida Power Company Limited, Noida

Respondents : U.P. Power Transmission Corporation Limited (UPPTCL)
and Others

Parties present : Shri Vishal Gupta, Advocate for the petitioner
Miss Taruna A. Prasad, Advocate for the respondents
Shri B.K.Saxena, UPPTCL
Shri Devendra Kumar, NRLDC

Record of Proceedings

Learned proxy counsel for the respondent submitted that the UPPTCL has recently engaged M/s Fox Mondal and Co. to appear before the Commission in the matter and accordingly, she requested short adjournment to file reply in the petition.

2. The Commission directed the respondents to file their reply on affidavit, latest by 4.5.2012, with advance copy to the petitioner, who may file rejoinder, if any, on or before 22.5.2012.

3. The petition shall be listed for hearing on 31.5.2012.

By Order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**